

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2015

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes over increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between petitioner and the respondents.

Petitioner : Meenakshi Energy Private Ltd.

Respondent : Telangana State Power Coordination Committee & ors.

Date of hearing : **11.4.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Arman Grover, Advocate, MEPL
Shri Sriharsha Peechara, Advocate, TSPCC, TSNPDCL & TSSPDCL
Shri Ashish Tiwari, Advocate, TSPCC, TSNPDCL & TSSPDCL
Shri Aashish Anand Bernard, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC
Shri S. Vallinayagam, Advocate, A.P discoms

Record of Proceedings

At the outset, the learned counsels for the Respondents Telangana discoms & the AP discoms submitted that appeals (SLP (C) Nos. 8016-8018 of 2019) have been filed by AP discoms before the Hon'ble Supreme Court against the judgment of the Hon'ble High Court of AP & Telangana dated 31.12.2018 and the Hon'ble Court vide its order dated 8.4.2019 had directed the parties to maintain status quo as on 8.4.2019.

2. On a specific observation by the Commission that the records of the cases have been transmitted to this Commission even prior to the order of the Hon'ble SC, the learned counsels for the Respondents accepted the same. The learned counsels however prayed for grant of time to file their replies in the matter and to list the matter after disposal of the appeal by the Hon'ble Supreme Court.

2. The Commission adjourned the hearing. The Commission however directed the Respondents to file their replies on or before **24.5.2019**, with advance copy to the Petitioner, who may file its rejoinder on or before **21.6.2019**.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due date mentioned above.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

